

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.

Original Application No. 131 of 2024

S. Mahesh, Co-ordinator,
Makkal Mandram,
Sengodiyur Village (Mangalapadi),
Melkathirpur Post, Kanchipuram-631502
Email id.: maheshmm17071971@gmail.com

...Applicant

Vs.

Dr. D.V.R. Prakash Rao, Ph.D.,
Founder and Managing Director,
Prakash Foods and Feeds Mills Pvt. Ltd,
Ariyaperumbakkam
Kanchipuram-631502 & 2 ors

...Respondents

INDEX

S.No	Description	Page No.
1.	REPLY AFFIDAVIT FILED BY THE THIRD RESPONDENT – DISTRICT ENVIRONMENTAL ENGINEER (DEE), TAMIL NADU POLLUTION CONTROL BOARD (TNPCB	1 -8
2	Annexure I & VI	9 -15



Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
Original Application No. 131 of 2024**

S. Mahesh, Co-ordinator,
Makkal Mandram,
Sengodiyur Village (Mangalapadi),
Melkathirpur Post, Kanchipuram-631502
Email id.: maheshmm17071971@gmail.com

...Applicant

Vs.

1. **Dr. D.V.R. Prakash Rao, Ph.D.,**
Founder and Managing Director,
Prakash Foods and Feeds Mills Pvt. Ltd,
Ariyaperumbakkam
Kanchipuram-631502 Village,
Phone numbers: +91 44 2378 1501/1502/1503/1504/1505
Mobile number: 9940099000
Email: contact@prakashfeeds.com.

2. **The District Collector,**
Kanchipuram District,
Mobile number: 9444134000
Email Id: collrkpm@nic.in.

3. **Mr. K. Prakash..**
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No.CP-5B,SIPCOT Industrial Development Centre,
Oragadam, Kanchipuram District - 602105.
Phone: 9884800236
Email:deespr@tnpcb.gov.in.

... Respondents

**REPLY AFFIDAVIT FILED BY THE THIRD RESPONDENT –
DISTRICT ENVIRONMENTAL ENGINEER (DEE),
TAMIL NADU POLLUTION CONTROL BOARD (TNPCB)**

I, K. Prakash, Son of Thiru P.Kuppuswamy, aged about 59 years having office at Plot No.CP-5B, SIPCOT Industrial Growth Centre, Oragadam, Sriperumpudur Taluk, Kanchipuram District do hereby solemnly affirm and sincerely state as follows:

I am the District Environmental Engineer, Tamil Nadu Pollution Control Board, Sriperumpudur and I am well acquainted with the facts of the case from the office records.


**District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam**

2. It is respectfully submitted that the present application is filed by the applicant with a prayer to

“Direct the 1st Respondent (R1), Prakash Foods and Feeds Mills Pvt. Ltd., to halt operations permanently to prevent further environmental damage. On failure by the 1st Respondent (R1) to comply, direct the 2nd Respondent (R2), The District Collector, Kanchipuram District, and the 3rd Respondent (R3), District Environmental Engineer, Tamil Nadu Pollution Control Board, to take action against the 1st Respondent (R1) and permanently shut down the company to prevent further environmental damage and pass such or other orders as this court deems fit in the circumstances of the case.”

3. It is respectfully submitted that the unit M/s. Prakash Foods & Feed Mills Private Limited, S.F.No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk and District has established its facility in the year 1995 to manufacture Leather Meal. The unit is surrounded by M/s. Kavin Care Dairy in the northern direction, agricultural activity in the southern direction and vacant lands in other directions. The nearest village Aryaperumbakkam is located at about 300 m in the west direction from the unit premises. The Consent to Operate vide Proceeding dated 17.02.1995 was issued to the unit for the production of Leather Meal - 600 T/Month (Copy enclosed vide **Annexure-1**). Consent to Operate for expansion was issued vide Proceeding dated 26.05.2016 (copy enclosed vide **Annexure-2**) and renewed vide Proceeding dated: 12.04.2023 (Copy enclosed vide **Annexure-3 &3A**) up to 31.03.2029 for the following

- Food Supplement for Cattle Feed and Poultry - 2000 T/Month
- Sewage - 2.5 KLD for discharge on Industry's own land.
- Trade effluent - 1.0 KLD (Boiler Blow down) evaporated through Solar Evaporation Pan.

4. It is respectfully submitted that the 1st respondent unit's manufacturing process involves cooking of raw materials (sinews), bye product of bone mill, having moisture content of 13% during wet season and 10% during dry season in a double jacketed vessel at 135°C under 3 bar pressure for 45


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

minutes to hydrolyse the protein fractions for increasing the digestibility. Then, it is passed through hammer mill and crushed to a fineness of 10 mm. These materials are further pulverized, blended along with other materials and post crushed to a fineness of 3mm to meet the requirements of poultry feeds.

5. It is respectfully submitted that the 1st respondent unit is storing the raw materials (Sinews) in the closed shed. The unit has installed jacketed vessel, pulverizers and blenders for its manufacturing process activity. The unit has provided boiler of 3 T/hour capacity for steam generation and using briquettes as fuel for the boiler. The unit has provided bag filters for the control of particulate emission from pulverisers. The unit has provided gravity dust collector along with a stack of height 8 m height for the boiler. The unit has provided solar evaporation pan for the disposal of boiler blow down.
6. It is respectfully submitted that a complaint was received on 08.11.2023 from Makkal Mandram located at Mangalapadi Village, Melkadhirpur Post. Kancheepuram Taluk and District against the unit regarding odour nuisance through CM Cell Complaint Portal. Based on the complaint, the unit was inspected on 09.11.2023 and was instructed to carry out improvement measures to control odour nuisance and to comply with the conditions of consent order issued vide DEE TNPCB, Sriperumbudur Proc. dated 16.11.2023.
7. It is respectfully submitted that the said complainant has again filed a petition during farmers grievances meeting held in the month of November 2023 to take action against the unit for unbearable odour nuisance and the same was received by DEE. Sriperumbudur vide District Collector Letter No 3/2021 dated 11.12.2023. Hence, the unit and its surroundings were inspected again along with the complainant on 18.12.2023. Also a joint inspection along with the Revenue Divisional Officer Kancheepuram was made on 19.12.2023. During inspection, it was noticed the unit has not taken any improvement measure for the control of odour and not complied with certain conditions of consent order. Hence a show cause notice was issued to the unit vide DEE, TNPCB, Sriperumbudur Proc. dt. 19.12.2023.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

8. It is respectfully submitted that the unit in its letter dt 03.01.2024 has furnished its reply for the show cause notice. Meanwhile based on the public unrest regarding heavy and unbearable odour nuisance from the said unit on 06.01.2024 @11:00 PM and as per the instruction of the District Collector, Kancheepuram District, the unit was instructed to stop the operation immediately
9. It is respectfully submitted that subsequently the Board has issued direction for closure and disconnection of power supply to the unit under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024.(Copy enclosed vide **Annexure 4**). Accordingly power supply to the unit was disconnected by TANGEDCO on 10.01 2024.
10. It is respectfully submitted that, aggrieved by the Board's closure direction, the unit had filed an appeal before The Hon'ble Appellate Authority in Appeal No. 12/2024. The Hon'ble Appellate Authority in its order dated 07.02.2024 had directed the Board to conduct an inspection within a week and to submit report on 14.02.2024 and also to restore power supply to the unit in advance.
11. It is respectfully submitted that meanwhile, the Board vide its letter dated 08.02.2024 has requested the unit to approach Hon'ble National Green Tribunal (NGT) under Section 33A of the Water (Prevention and Control of Pollution) Act 1974 as amended for remedy as closure direction was issued under both Water and Air Acts and hence the unit has preferred an appeal before Hon'ble NGT (SZ) in Appeal No 26 of 2024 against the closure direction issued by TNPCB vide Proc dated 09.01.2024 under the Water Act.
12. It is respectfully submitted that the Hon'ble NGT (SZ) in its order dated 16.02.2024 has directed the TNPCB to carry out the inspection under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, and to file report before the Hon'ble Appellate Authority on the next adjourned date. In this regard, the Board vide its Proc dated 22.02.2024 issued temporary restoration of power


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

supply to the unit up to 29.02.2024. (Copy enclosed vide Annexure - 5). Accordingly, power supply to the unit was restored by the TANGEDCO on 27.02.2024.

13. It is respectfully submitted, that the Hon'ble Appellate Authority in its interim order dated 28.02.2024 directed TNPCB to conduct inspection within two weeks time and till such time electricity should not be disconnected as the power supply to the unit was restored only on 27.02.2024. Accordingly, vide proceeding dated 29.02.2024 direction was again issued to the TANGEDCO by TNPCB to restore power supply to the 1st respondent unit for a period up to 12.03.2024.

14. It is respectfully submitted that in order to inspect the 1st respondent unit, vide proceeding dated 23.02.2024 the TNPCB constituted a Committee consisting of i) JCEE (M), TNPCB, Chengalpattu ii) DEE, TNPCB, Sriperumpudur and iii) EE, TNPCB, Corporate Office. The Joint Committee inspected the unit on 05.03.2024 and submitted its recommendations to the Board and in turn to the Hon'ble NGT (SZ) and Hon'ble Appellate Authority to carry out its operation for three months subject to the following conditions so as to assess the adequacy of the improvement measures taken to minimize the odour problem and the status of the public complaints

- i) The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of digester and an adequate wet scrubber followed by an activated carbon adsorption tower for the control of odour generated from the digestion process within three months time.
- ii) The unit shall provide a suitable control mechanism to ensure that the entire mist spray pipeline network functions all the time during production.
- iii) The unit shall provide CCTV cameras to monitor the operation of the mist spray pipelines in all the places including raw material storage area and of the APC measures provided to pulverizers and connect the same with CAC of TNPCB within three months time.

[Handwritten Signature]
 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Sriperumbudur @ Oragadam

- iv) The unit shall improve the Air Pollution Control measure provided to the pulverisers by plugging all the leaks in the pneumatic conveyers, transfer pipelines and the pulveriser and by providing a bag filter of adequate capacity within three months so as to completely arrest the fine dust emission from the pulverizing operation.
- v) The unit shall provide a detailed proposal along with time line within three months for the installation of bio-filter with suitable blower arrangement to push the air containing odour causing substances from western side to eastern side and pass them through bio-filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.
- vi) The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation.
- vii) The unit shall operate the plant only during day time i.e. from 6 AM to 6 PM to avoid odour and air pollution in the nearby village during night time.
- viii) The unit shall ensure that raw material i.e. sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material.
- ix) The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation.
- x) The unit shall develop thick green belt at all the open spaces available at back yard excluding electrical over head line area.

15. It is respectfully submitted that based on the Hon'ble Appellate Authority order dated: 20.03.2024 & Hon'ble NGT (SZ) order dated 05.04.2024, the suspension of closure direction was issued to the unit vide Proc. No. TNPCB/T1/F.000579/SPR/Suspension of Closure /Water /2024 dated: 18.04.2024 up to 17.07.2024, subject to the condition that the unit shall


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur, @ Oragadam

comply with the recommendations of the Joint Committee within a period three months.

16. It is respectfully submitted that accordingly, direction for suspension of closure and temporary restoration of power supply vide proceeding dated 18.04.2024 was issued to the unit by TNPCB for a period of three months (i.e., up to 17.07.2024). (Copy enclosed vide **Annexure-6**) to comply with the Committee's conditions by the 1st respondent unit.

17. It is respectfully submitted that, based on the unit's request the Hon'ble Appellate Authority in its order dated 05.06.2024 has granted extension of power supply to the 1st respondent unit for the period of 45 days from 17.07.2024 for the purpose of operating the unit as the unit is yet to comply with certain conditions. Subsequently, the Hon'ble Appellate Authority in its order dt. 28.08.2024 has permitted the unit to operate for further 3 weeks till inspection report is filed by the TNPCB. Accordingly, the Board vide its Memo dated: 29.08.2024 has requested the Joint committee to inspect the unit again and submit the present status of compliance with the recommendations of the Committee.

18. It is respectfully submitted that, based on the above memo, the Joint committee inspected the unit on 05.09.2024 and found that the unit has not complied with a few recommendations and hence the committee suggested that the unit may be permitted to carry out operations for six months so as to comply with the following conditions vide its report dated: 18.09.2024 submitted to the Hon'ble Appellate Authority.

- i. The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.
- ii. The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.
- iii. The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.
- iv. The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

arrangements for effective odour removal and to avoid odour nuisance to nearby villages.

- v. The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.
- vi. The unit shall not store raw material more than 10 days requirement at any point of time.
- vii. The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.
- viii. The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.

19. It is respectfully submitted that, considering the above Joint Committee Report, the Hon'ble Appellate Authority in its order dt.25.09.2024 has directed that "the appellant unit to comply with the above recommendations within a period of two months and report the same to the official respondent as well as the Authority. Till such time the interim order already granted shall continue".

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 DEF seal with date and time
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

VERIFICATION

I, K. Prakash, Son of Thiru.P.Kuppuswamy, Working as District Environmental Engineer, having office at Plot No.CP-5B, SIPCOT Industrial Growth Centre, Oragadam, Sriperumpudur Taluk, Kanchipuram District-602105, do hereby verify that the contents of above reply affidavit are true to the best of my knowledge through records.


 DEF seal with date and time
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

By Registered Post with
Acknowledgement Due
(This document contains 12 pages)



P.F. No.	Received No. 2789
	Date 17.2.95
MO	For K.P.
MG	

TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 12227

DATED: 17.2.95

Proceedings No: T3/TNPCBC/CPT-MGR(S)/F2789/W/95 DATED: 17.2.95

Consent for ~~Existing~~/New or ~~Altered~~ outlet/discharge of sewage and/~~or~~ trade effluent under Section 25/25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -
MESSRS.

Prakash Feed Mills Pvt Ltd.,
R.S.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B,
Kilambi Village,
Kancheepuram Taluk,
Chengai-MGR District.

for the discharge of sewage and/~~or~~ trade effluent under
Section 25/25 of the Water (Prevention and Control of Pollution)
Act, 1974 (Central Act, 6 of 1974) as amended.

Ref : 1. Your Application No. 5374 dt.29.11.94

2. IR.No.DEE/CPT-MGR(S)/F 116-170/94/dt.7.12.94
from DEE/CPTMGR(South)

CCC/Board Resolution No :

Dated.....

CONSENT is hereby granted under Section 25/25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Managing Director,
M/s Prakash Feed Mills Private Ltd.,
R.S.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B,
Kilambi Village,
Kancheepuram Taluk,
Chengai-MGR District.

(hereinafter referred to as "The applicant") authorising him/her/~~them~~ to continue to ~~ex-~~bring into make new discharge or use new/alterd outlet for discharge of sewage and/~~or~~ trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March, 1995

(Thirty first day of March nineteen ninety five)

FOR CHAIRMAN

Tamil Nadu Pollution Control Board
Madras

27/2

To

M

The Managing Director,
M/s Prakash Feed Mills Pvt Ltd.,
J.V.L. Towers,
II Floor - B,
117, Nelson Manickam Road,
Aminjikarai,
Madras-600 029.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board,
Chengal MGR (south)

.....District for information and necessary action.

Copy to : The Joint chief Environmental Engineer, Tamil Nadu Pollution Control Board,
Madras
.....Region.

Copy to : The Commissioner/~~Executive Officer~~

Kancheepuram Panchayat Union,
Chengalpattu MGR South

Spare : b.raji/24295

SPECIAL CONDITIONS

1. Details of the Products Manufactured

Sl. No. (1)	Description (2)	Quantity/Month (3)
1.	Leather meal	600 tonnes



This consent is valid for the manufacture of products and rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below:

Outlet Number (1)	Description of Outlet (2)	Maximum daily Discharge (in litres/day) (3)	Point of Disposal (4)
1.	Sewage	2,500	On industry's own land
2.	Trade effluent	1,000	Solar evaporation pan
3.			
4.			
5.			
6.			
7.			



3. The effluent discharged shall not contain constituents in excess of the tolerance limits as laid down hereunder.

Serial Number	Charac-teristics	Units	Tolerance Limits.						
			Outlet No.						
(1)	(2)	(3)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	pH...	Number	5.5-9						
2.	Temperature	°C							40°C at the point of discharge
3.	Particles size of total Suspended solids.	mm/micron							Shall pass 850 micron I sieve
4.	Total suspended solids	mg/l	30						100
5.	Total dissolved solids (Inorganics)	mg/l							2100
6.	Chlorides as (Cl)	mg/l							1000
7.	Sulphides as (S)	mg/l							2
8.	Sulphates as (SO ₄)	mg/l							1000
9.	Fluorides as (F)	mg/l							2
10.	Ammoniacal Nitrogen as (N)	mg/l							50
11.	Sodium	%							-

Serial Number	Characteristics	Units	Tolerance Limits.						
			Outlet No.						
(1)	(2)	(3)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
						(2)			
12.	Copper as (Cu)	mg/l				3			
13.	Zinc as (Zn)	mg/l				1			
14.	Phenolic compounds as Phenol	mg/l				1			
15.	Oil and grease	mg/l				10			
16.	Boron as (B)	mg/l				2			
17.	BOD 5 days @ 20°C	mg/l	20			30			
18.	COD	mg/l				250			
19.	Total Residual Chlorine	mg/l				1			
20.	Arsenic as (As)	mg/l				0.2			
21.	Cadmium as (Cd)	mg/l				2			
22.	Chromium as (hexavalent Cr ⁶⁺)	mg/l				0.1			
23.	Cyanide as (CN)	mg/l				0.2			

Serial Number	Characteristics	Units	Tolerance Limits.						
			Outlet No.						
(1)	(2)	(3)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
24.	Lead as (Pb)	mg/l				(2)			
						0.01			
25.	Selenium as (Se)	mg/l							
						0.05			
26.	Mercury total as (Hg)	mg/l							
						0.01			
27.	Insecticides								Absent
28.	Alpha emitters	Micro C/ml							10^{-7}
29.	Beta emitters	Micro C/ml							10^{-6}
30.	Free Ammonia as (NH ₃)	mg/l							5
31.	Dissolved phosphates as (P)	mg/l							5
32.	Total Kjeldahl Nitrogen as (N)	mg/l							100
33.	Total Chromium as (Cr)	mg/l							2
34.	Nickel as (Ni)	mg/l							3
35.	Residual Sodium Carbonate	mg/l							-

11. The following information shall be forwarded to the Member-Secretary regularly on or before 10th of every month:-
 - a. Progress on the installation of effluent treatment plant;
 - b. Progress on the installation of Mechanical composite sampling equipment and continuous flow recording/measuring devices.
 - c. Monthly Statement of daily discharge of sewage as well as trade effluents.
12. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of water.
14. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended) to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
15. The conditions imposed as above shall continue in force until revoked under section 27(2) of the Act.
16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre. The trees may be planted along the boundaries of the industry or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.
17. The unit shall provide septic tank followed by dispersion trench for the treatment and disposal of sewage before the commissioning of production.
18. The unit shall provide impervious solar evaporation pan of adequate area to evaporate effluent generated from the boiler blow down and condensate before the commissioning of production and to ensure that there is no overflow, seepage or percolation of the effluent at any point of time.
19. The unit has to ensure that operation of the unit shall not cause any odour problem.

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 30 days before the date of expiry of this consent order.
2. The industry would immediately submit revised application for consent to this Board in the event of any change in the quantity and quality of raw material/end products/manufacturing process or quantity/quality of the effluent, etc.
3. The applicant shall display suitable caution board at the place where the effluent is entering any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
4. The applicant shall either:
 - a. Not later than 30 days from the date of issue of this consent order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b. Not later than 30 days from the date of this consent, certify in writing to the Member-Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this consent.
5. The applicant shall not allow the discharge from other premises to mix with the discharge from his/her/their premises.
6. Storm water shall not be allowed to mix with the trade and/or sewage effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
7. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - (i) Land fill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - (ii) controlled incineration, wherever possible in case of combustible organic material.
 - (iii) Composting, in case of biodegradable material.
8. Any toxic material shall be detoxified otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorised persons only.
9. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

10. The applicant shall provide all facilities to the Board staff for collection of samples.
11. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the consent.
12. The issuance of this consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
13. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
14. Non-compliance with effluent limitations.
 - (a) If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this consent, the applicant, shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notifications:
 - (i) Cause for Non-compliance.
 - (ii) A description of the non-complied discharge including its impact upon the receiving waters.
 - (iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
 - (iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge; and
 - (v) Steps to be taken by the applicant to prevent recurrence of condition of non-compliance.
 - (b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - (c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
15. The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
 - (i) Where unavoidable to prevent loss of life or severe property damage or
 - (ii) Where excessive storm drainage or run-off would damage, any facilities necessary for compliance with the terms and conditions of this consent. The applicant shall immediately notify the Board in writing of each such diversion or by-pass in accordance with procedure specified as under item No.14.
16. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analyzed at an approved Laboratory of the Board every month for the parameters indicated in Special condition No.3 and shall submit in duplicate the report thereof to the Board.
17. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilising poles for stirring, etc., should not be resorted to.

18. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not to utilise as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
19. The utilisation of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or indirectly or by overflow.
20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
22. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalisation tank.
23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - (i) Rotation of crops.
 - (ii) Change of point of application of effluent on land.
 - (iii) A portion of land kept fallow.

The adoption of these would avoid soil becoming sick or stale. The industry may ensure this in consultation with the Agricultural Department.
24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.
26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.
27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of Tamil Nadu Pollution Control Board under Section 24 of the Water (Prevention and Control Of Pollution) Act, 1974 before the disposal.
28. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that the treated effluent satisfies the standards by the Board.

[Signature]
FOR CHAIRMAN

Tamil Nadu Pollution Control Board
Madras

[Signature]
2/12

18. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not to utilise as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
19. The utilisation of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or indirectly or by overflow.
20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
22. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalisation tank.
23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - (i) Rotation of crops.
 - (ii) Change of point of application of effluent on land.
 - (iii) A portion of land kept fallow.

The adoption of these would avoid soil becoming sick or stale. The industry may ensure this in consultation with the Agricultural Department.
24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.
26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.
27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of Tamil Nadu Pollution Control Board under Section 24 of the Water (Prevention and Control Of Pollution) Act, 1974 before the disposal.
28. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that the treated effluent satisfies the standards by the Board.


 for CHAIRMAN
 Tamil Nadu Pollution Control Board
 Madras


 2/12

By Registered Post with
Acknowledgement Due
(This document contains 8 pages)



No.	2884
Date	17.2.95
By	
For	
Signature	
MG	

TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 8950

DATED : 17.2.95

Proceedings No.: T3/TNPCB/CPT-MGR(S)/F2789/A/95 DATED : 17.2.95

Consent for ~~Existing~~/New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD

- CONSENT - MESSRS. Prakesh Feed Mills Private Limited,
R.S.No.30/2, 32/1, 1/1, 1/3,30/1A, 32/2,32/3,30/1B
Kilambi Village,
Kancheepuram, Taluk,
Chengal-MGR District.

for the ~~existing~~/new operation of the plant under Section 21
of the Air (Prevention and Control of Pollution) Act,
1981 as amended.

- Ref : 1. Your Application No. 3706, dt. 29.11.94.
2. IR No. DEE/CPT-MGR(S)/F116-170/94, dt. 7.12.94.
from DEE, CPT MGR(South).

CCC/Board Resolution No :

Dated

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to The Managing Director,
M/s. Prakesh Feed Mills Pvt. Ltd.,
R.S.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B,
Kilambi Village,
Kancheepuram, Taluk,
Chengalpattu-MGR District.

(hereinafter referred to as "The Applicant") authorising him/~~her~~/them to operate his/~~her~~/their industrial plant in the Air Pollution Control Area as notified by the Government and to ~~continue to make existing discharge of emission~~/make new discharge of emissions from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March, 1995.
(THIRTY FIRST MARCH NINETEEN NINETY FIVE)

for CHAIRMAN

Tamil Nadu Pollution Control Board
Madras

2/2

To ✓

The Managing Director,
M/s. Prakash Feed Mills Private Ltd.,
J.V.L. Towers,
II Floor - B,
117, Nelson Manickam Road,
Aminjikkerai,
Madras - 600 029.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board,

Chennai, MCR (South) District for information and necessary action.

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board,

Madras.....Region.

Copy to : The Commissioner/Executive Officer
Kancheepuram Panchayat Union,

Spare :

b.raji/24295.

Limits in
dB(A)

Day Time
(6 A.M. to 9 P.M.)

Night Time
(9 P.M. to 6 A.M.)
45

3(c) The ambient noise level in the industrial plant area shall not exceed the limit prescribed below :

Serial Number	Parameter	Units	Tolerance Limits
(1)	(2)	(3)	(4)
1.	SO ₂	Micrograms/M ³	80
2.	CO	Micrograms/M ³	2000
3.	NOX	Micrograms/M ³	80
4.	SPM	Micrograms/M ³	200

3(b) The ambient air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Serial Number	Para- meter	Units	(1)	(2)	(3)	(4)	(v)
(1)	(2)	(3)	(i)	(ii)	(iii)	(iv)	(v)
1.	SO ₂	-	-	-	-	-	-
2.	CO	-	-	-	-	-	-
3.	NOX	-	-	-	-	-	-
4.	SPM	mg/Nm ³	1200	-	-	-	-

The unit shall adhere to the emission standards prescribed by the Board from time to time.

CHIMNEYS/STACK NUMBER

3(a) The emissions shall not contain constituents in excess of the tolerance limits as laid down hereunder.

SPECIAL CONDITIONS

1. Details of the Products Manufactured

Sl. No.	Description	Quantity/Month
(1)	(2)	(3)

1. Leather meal

600 tonnes

This Consent is valid for the manufacture of products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

Chimney/Stack Number	Description of Chimney/Stack	Maximum discharge M^3 /hours	Point of discharge (Height)
(1)	(2)	(3)	(4)
01.	Attached to the boiler (3 T/hr)	-	20m
02.	Attached to the Diesel Generator Set (125 KVA)	-	7m

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed within
three months from the date of this order or before
..... or along with the commissioning of production.
5. The applicant shall provide port holes for sampling the emission and access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.
6. The applicant shall at his own cost get the samples of emission collected and analyzed by the TNPC Board Laboratory every month for the parameters indicated in condition No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.
7. This consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the consent order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one/two/three ambient air quality monitoring stations for monitoring suspended particulate matter, Sulphur-dioxide, Oxides of Nitrogen, Hydro-carbon, Carbon-monoxide and monitor the same all in a day, once in a week/fortnight/month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily readings shall be recorded and the extract sent to the Board once in a month.

11. The applicant shall forward the following information to the Member Secretary, Tamil Nadu Pollution Control Board, Madras, regularly before 10th of every month.
- (a) Progress on the installation of Air Pollution Control equipments.
 - (b) Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.
 - (c) Monthly extract of daily discharge of emissions through each chimney/stack.
 - (d) Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under Conditions 6, 9 & 10.
 - (e) Progress on planting of trees and plants as referred to under General Conditions No.8.
12. Any upset condition if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head quarters and District Environmental Engineer's Office/Regional Joint chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system/or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Air.
14. The Applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this order.
15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.
16. The unit has to ensure that no process emission is let out from the premises of the unit.
17. The unit shall provide a stack of adequate height with multicyclone dust collector to the boiler before the commissioning of production and to ensure that the emission let out shall satisfy the Ambient Air Quality standards prescribed by the Board.
18. The unit shall provide exhaust pipe of adequate height to the Diesel Generator set before the commissioning of production and to ensure that the emission let out shall satisfy the Ambient Air Quality standards prescribed by the Board.

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 30 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for Consent.
3. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the quantity/quality of raw material, manufacturing process, rate of emissions, air pollution control equipment, etc.
4. The applicant shall either :
 - (a) Not later than 30 days from the date of issue of this consent order, certify in writing to the Member Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - (b) Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction, loss or failure of one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this consent, the applicant shall halt, reduce or otherwise control production and/or all emissions in order to maintain compliance with the terms and conditions of this consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be created or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollution problem through leaching etc. of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1,000 trees per acre. The plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.
9. The applicant shall provide all facilities for collection of sample to the Board staff.
10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.

11. There shall not be any fugitive or episodal discharge from the premises.
12. In case of such episodal discharges/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special condition No. 3(a)
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the consent.
14. The issue of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorise any injury to private property or any invasion of personal rights, or any infringement of Central, State laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods pipes, valves stacks/chimneys leak proof. The air pollution control equipments, location inspection chambers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
19. The applicant, his/her/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this consent after the expiry of the period of this consent.
20. The Board reserves the right to review, impose additional condition or conditions, revoke change or alter the terms and conditions of this consent.

[Signature]
for CHAIRMAN

Tamil Nadu Pollution Control Board
Madras

27/2



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 160725310803

DATED: 26/05/2016.

PROCEEDINGS NO.F.0562SPR/OM/DEE/TNPCB/SPR/A/2016 DATED: 26/05/2016

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. PRAKASH FOODS & FEED MILLS PRIVATE LTD , S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B, KEELAMBI villageKancheepuram Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Expan. Proc. NO.: F.0562SPR/OM/DEE/TNPCB/SPR/A&W/2015 dated 21/10/2015.

2. Unit's application for CTO - Expansion dated 26/04/2016.

3. FIR.No : F.0562SPR/OM/AE/SPR/2016 dated 03/05/2016.

4. Minutes of 89th ZLCCC meeting item no.89-24 dated 18/05/2016.

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,

M/s . PRAKASH FOODS & FEED MILLS PRIVATE LTD

S.F No.30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B,

KEELAMBI Village,

Kancheepuram Taluk,

Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2017

J. J. J. J.
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Managing Director,
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
Kilambi Village,Kancheepuram Taluk, Kancheepuram District,
Pin: 631551

Copy to:

- 1.The Commissioner, KANCHEEPURAM-Panchayat Union, Kancheepuram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Food Supplement for Cattle Feed and Poultry	2000	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 3 T/hr	Stack	8	
2	Pulveriser 3 Nos.	Dust collector with Bag filter	0	
3	DG set 320 KVA	Acoustic enclosures with stack	8	
4	DG set 160 KVA	Acoustic enclosures with stack	8	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set	Noise	Acoustic enclosure	
2.	DG set	Noise	Acoustic enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl. No.	Parameter	Unit	Tolerance limits	(1)	(2)	(3)	(4)	(5)
				(6)				

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	Industrial, Residential, Rural and other area
					Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

- 7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in SI.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

- 1. The unit shall ensure that the APC measures such as bag filter cum dust collected provided is operated and maintained efficiently and continuously so as to satisfy the AAQ/SM/ANL standards prescribed by the Board.
- 2. The unit shall condense the steam generated from the pressure vessel without letting into the atmosphere so as to avoid odour nuisance nearby.
- 3. The unit shall ensure that the raw materials is stored under covered shed always. No open storage shall be followed at any point of time.
- 4. The unit shall operate and maintain the APC measures such as the stack attached to the DG set and stack attached to Boiler so as to achieve the revised AAQ /emission standards prescribed by the Board.
- 5. The unit shall develop green belt 25% of its total area at the rate of 400 trees/hectare in the unit premises.
- 6. The unit shall not use animal bones at any stage of its manufacturing activities.
- 7. The unit shall ensure that the operation of its activity does not attract any public complaints.
- 8. the unit shall adopt latest advanced treatment technologies such as bio filtration or ozonation treatment to arrest the odour control measures within 3 months.

S. J. Suresh
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 SRIPERUMBUDUR

[Signature]
 2/6/16



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR

26/16

தமிழ்நாடு



POLLUTION PREVENTION PAYS

அகாய் காப்காை வாப்காைக்க ! பாய் காப்காை வாப்காைக்க !



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160715310803

DATED: 26/05/2016.

PROCEEDINGS NO.F.0562SPR/OM/DEE/TNPCB/SPR/W/2016

DATED: 26/05/2016

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. PRAKASH FOODS & FEED MILLS PRIVATE LTD , S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B, KEELAMBI villageKancheepuram Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Expan. Proc. NO.: F.0562SPR/OM/DEE/TNPCB/SPR/A&W/2015 dated 21/10/2015.
2. Unit's application for CTO - Expansion dated 26/04/2016.
3. FIR.No : F.0562SPR/OM/AE/SPR/2016 dated 03/05/2016.
4. Minutes of 89th ZLCCC meeting item no.89-24 dated 18/05/2016.

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . PRAKASH FOODS & FEED MILLS PRIVATE LTD
S.F No.30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B,
KEELAMBI Village,
Kancheepuram Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2017

J. Aravind
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Managing Director,
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
Kilambi Village,Kancheepuram Taluk, Kancheepuram District,
Pin: 631551

Copy to:

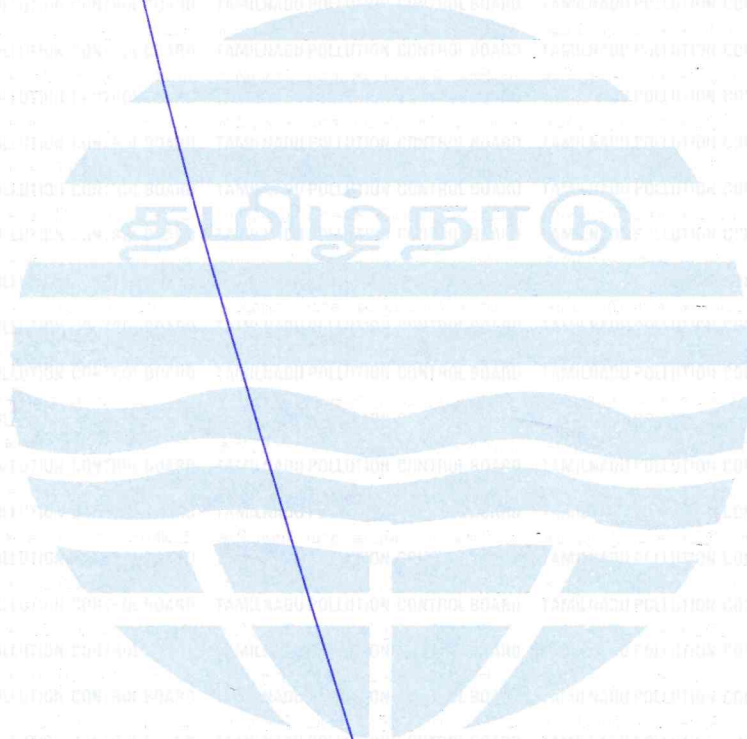
- 1.The Commissioner, KANCHEEPURAM-Panchayat Union, Kancheepuram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information .
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்கு! மாசுபாடு தடுப்புக்கு!



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வைக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Food Supplement for Cattle Feed and Poultry	2000	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent (Boiler Blow down)	1.0	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.





TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			I		I	
1.	Temperature	oC	-			
2.	Total Suspended Solids	mg/l	30			
3.	Total Dissolved solids (inorganic)	mg/l	-			
4.	Oil & Grease	mg/l	-			
5.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
6.	pH	-	5.5 to 9			
7.	Particle size of Suspended solids	-	-			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO ₄)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH ₃)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Cyanide (as CN)	mg/l	-			
28.	Fluoride (as F)	mg/l	-			
29.	Residual Sodium Carbonate	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Radioactive materials b). Beta emitters	micro curie/ml	-			
32.	Sulphide (as S)	mg/l	-			
33.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
34.	Pesticides	mg/l	-			
35.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்க ! புறம் தூய்மை வாழ்வுக்க !



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall ensure that the sewage generated is disposed through septic tank with soak pit arrangement provided.
2. The unit shall ensure that the boiler blow down is disposed to the Solar evaporation pan (SEP) provided. Also the unit shall ensure that there is no seepage or overflow from SEP.
3. The unit shall maintain good house keeping.
4. The unit shall not use animal bones at any stage of its manufacturing activities.
5. The unit shall ensure that the operation of its activity does not attract any public complaints.


 District Environmental Engineer
 Tamilnadu Pollution Control Board
 Sriperumbudur @ Padappai

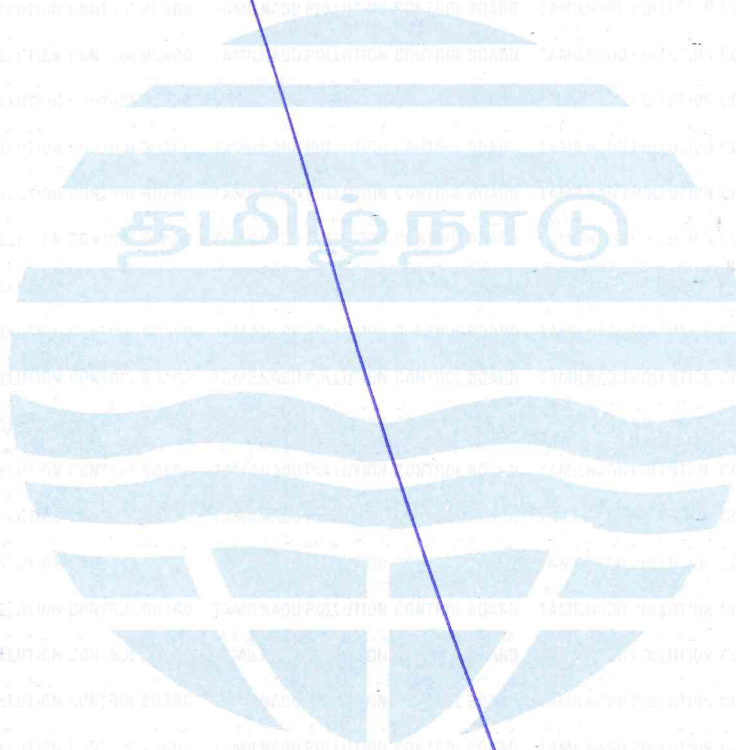
POLLUTION PREVENTION PAYS

புற்று தடுப்பது செலவு குறைக! மலர் தடுப்பது செலவு குறைக!



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வார்ப்புக்கு !

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2308150021266 DATED: 12/04/2023.

PROCEEDINGS NO.F.0562SPR/OL/DEE/TNPCB/SPR/W/2023 DATED: 12/04/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. PRAKASH FOODS & FEED MILLS PRIVATE LTD , S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B, KEELAMBI village, Kancheepuram Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1)Board Proc. vide BP No. 6 dated 02.08.2016 and vide BP No. 19 Dated 03/04/2023.
2)CTO- Expansion- PROC.NO.F.0562SPR/OM/DEE/TNPCB/SPR/A&W/2016 Dated: 26/05/2016
3)Unit's online application for RCO vide application number 50021266 dated 23.02.2023.
4)IR. No : F.0562SPR/OL/AE/SPR/2023 Dated 12/04/2023

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B,
KEELAMBI Village ,
Kancheepuram Taluk ,
Kancheepuram District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2029

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Food Supplement for Cattle Feed and Poultry	2000	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent (Boiler Blow down)	1.0	Solar Evaporation Pans

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall ensure that the sewage generated is disposed through septic tank with soak pit arrangement provided.
2. The unit shall ensure that the boiler blow down is disposed to the Solar evaporation pan (SEP) provided. Also, the unit shall ensure that there is no seepage or overflow from SEP.
3. The unit shall ensure that its operation does not attract any complaints from the public nearby.
4. The unit shall ensure that the non-hazardous solid waste generated are disposed scientifically for further beneficial use without any accumulation.
5. The unit shall not use animal bones at any stage of its manufacturing activities.
6. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Managing Director,
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
II B, J.V.L.Tower,
117, N.M.Road,
Aminjikai,
Chennai,
Pin: 600029

Copy to:

1. The Commissioner, KANCHEEPURAM-Panchayat Union, Kancheepuram Taluk, Kancheepuram District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
 4. File
-

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2308250021266 DATED: 12/04/2023.

PROCEEDINGS NO.F.0562SPR/OL/DEE/TNPCB/SPR/A/2023 DATED: 12/04/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. PRAKASH FOODS & FEED MILLS PRIVATE LTD , S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B, KEELAMBI village, Kancheepuram Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1)Board Proc. vide BP No. 6 dated 02.08.2016 and vide BP No. 19 Dated 03/04/2023.
2)CTO- Expansion- PROC.NO.F.0562SPR/OM/DEE/TNPCB/SPR/A&W/2016 Dated: 26/05/2016
3)Unit's online application for RCO vide application number 50021266 dated 23.02.2023.
4)IR. No : F.0562SPR/OL/AE/SPR/2023 Dated 12/04/2023

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
S.F.No. 30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1B,
KEELAMBI village,
Kancheepuram Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2029

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Food Supplement for Cattle Feed and Poultry	2000	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 3 T/hr	Stack	8	
2	DG set 320 KVA	Acoustic enclosures with stack	8	
3	DG set 160 KVA	Acoustic enclosures with stack	8	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set	Noise	Acoustic enclosure	
2.	DG SET	Noise	Acoustic enclosure	
3.	Pulveriser 4 Nos	Fugitive	Individual Dust Collectors with Bag filters	

Special Additional Conditions:

- i. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall ensure that the APC measures such as dust collectors with bag filters attached to pulverisers, acoustic enclosures with stack attached to DG set and stack attached to boiler is operated and maintained efficiently and continuously so as to satisfy the AAQ/ emission standards prescribed by the Board.
2. The unit shall condense the steam generated from the pressure vessel without letting into the atmosphere so as to avoid odour nuisance nearby.
3. The unit shall ensure that the raw materials is stored under covered shed always. No open storage shall be followed at any point of time.
4. The unit shall adhere to the ANL standards prescribed by the Board.
5. The unit shall continue to develop green belt to a maximum possible extent within the unit's premises.
6. The unit shall ensure that its operation does not attract any complaints from the public nearby.
7. The unit shall adopt latest advanced treatment technologies such as bio filtration or ozonation as odour control measures within 6 months as committed.
8. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Managing Director,
M/s.PRAKASH FOODS & FEED MILLS PRIVATE LTD,
II B, J.V.L.Tower,
117, N.M.Road,
Aminjikai,
Chennai,
Pin: 600029

Copy to:

1. The Commissioner, KANCHEEPURAM-Panchayat Union, Kancheepuram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

By Speed Post



20

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / 2023, dated: 09.01.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Directions for closure and disconnection of power supply under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding

Ref.:

1. Proceeding No. F.0562SPR / OL / DEE / TNPCB / SPR / A / 2023, dated: 12.04.2023
2. Proceeding No. F.SPR0272 / DEE / TNPCB / SPR / OL / A / 2023, dated: 19.12.2023
3. Unit's reply dated 03.01.2024 for the Show Cause Notice.
4. Letter No. DEE / TNPCB / SPR / F.SPR0272 / Complaint / 2024, dated: 08.01.2024

Whereas, vide reference 1st cited, the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District has obtained renewal consent order valid up to 31.03.2029 for the production of "Food supplement for cattle feed and Poultry (2000 T/Month).

Whereas, vide reference 2nd cited, Show Cause Notice was issued to the unit under Air Act, as violations were observed during the inspection carried out by the officials of the O/o. DEE, TNPCB, Sriperumbudur on 18.12.2023 and 19.12.2023. The unit vide reference 3rd cited, has furnished reply for the Show Cause Notice but the reply was not satisfactory as no action has been taken to comply with the violations mentioned in the Show Cause Notice.

Whereas, on 06.01.2024 the public have gathered at the Chennai-Bangalore NH nearer to the unit and intercepted the traffic demanding to stop the operation of the unit as its operation is emanating unbearable odour nuisance. Subsequently, the unit was inspected by the officials of the O/o. DEE, TNPCB, Sriperumbudur on 07.01.2024 and it was observed that

- 1) The unit was not in operation as the unit has stopped its operation in the midnight of 06.01.2024 due to public agitation.
- 2) Though the unit was not in operation, obnoxious odour was observed in and around its premises.
- 3) The adsorbent spray arrangement provided at the unit's entrance, raw material storage area, process area, condenser area, cooling tower area and product storage area for suppression of odour was found to be in damaged condition.
- 4) The raw materials such as sinews, pre-processed sinews are stored within the premises and the cooking of raw materials are the main sources of causing odour



TAMILNADU POLLUTION CONTROL BOARD

- 21
- 5) During inspection, two loads of fresh raw materials which are being unloaded are found to be in wet condition and thus causing high amount of odour in and around the premises.
 - 6) The unit has not provided proper storm water drain in its premises, thereby the surface runoff along with other waste water find its way outside the premises during downpour. //
 - 7) The unit has not taken action to provide advanced treatment technologies such as bio filtration or ozonation methods to control the odour in the raw material storage area as well as in the process area as stipulated.
 - 8) The boiler blowdown from the boiler and the condensate from the digester are not properly collected and solar evaporated. The same has found its way outside the premises along with the runoff.
 - 9) The unit has not maintained proper housekeeping in the process area and the house keeping was found to be poor.
 - 10) The Solar Evaporation Pan was found to be empty and it was ascertained from the unit's authorities that, the effluent disposed in the Solar Evaporation Pan having high TDS value was further disposed on land for gardening which is against the consent.
 - 11) The dust collector with bag filters provided for the pulverizers were not properly operated and maintained.
 - 12) The unit evokes repeated public complaint regarding odour nuisance and discharge of waste water

Whereas, vide reference 4th cited, the DEE, TNPCB, Sriperumbudur has recommended to issue direction for closure and disconnection of power supply to the unit under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, as the unit has not rectified the violations mentioned in the Show Cause Notice thereby inviting continuous public complaints and agitation.

In the light of the said facts, it is decided to issue direction for closure and disconnection of power supply to the unit under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended for the said violations.

Now, therefore, in exercise of the powers conferred under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, it is hereby directed that the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District shall be closed and power supply shall be disconnected with immediate effect.

This Order of closure and disconnection of power supply is issued by Chairperson as per the delegation of powers issued by the Board vide B.P.No.9, dated 11.03.1994.

POLLUTION PREVENTION PAYS



22

TAMILNADU POLLUTION CONTROL BOARD

If the unit is aggrieved by the above order issued under Section 33A of Water (P&CP) Act, 1974 as amended, the unit shall prefer an appeal before the Hon'ble National Green Tribunal.

The receipt of this proceeding shall be acknowledged.

Sd/xxxx
Chairperson

To:

✓ The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
II B, J.V.L. Tower, 117, N.M. Road, Aminjikarai,
Chennai – 60


09.01.24
For Chairperson

20
09.01.2024



23

TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

By Speed Post



24

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / EB / 2023, dt: 09.01.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for disconnection of power supply to the Unit under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding.

Ref.:

1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / 2023, dated: 09.01.2024 (Copy enclosed)
2. Memo No.: SE / Comm. / EE 3 / Assistant Environmental Engineer – 1 / TNPC Board / D 320 / 2002, dated: 04.12.2002 from the Chairman, TNEB to Superintending Engineers of all electricity Distribution Circles, TNEB.

Tamil Nadu Pollution Control Board enforces the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended. As per Section 31A of Air (Prevention and Control of Pollution) Act, 1981, the Board is empowered to issue Directions for closure, prohibition or regulation of any industry and stoppage of electricity or any other services. Instructions have been issued by Tamil Nadu Electricity Board in this regard vide reference second cited.

In this connection, a copy of Board's Proceeding 1st cited is enclosed wherein direction have been issued under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended for closure and disconnection of power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District in view of the reasons stated therein.

It is hereby further directed in exercise of the powers conferred under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, the power supply to the said unit shall be disconnected with immediate effect.

The receipt of the proceeding shall be acknowledged and the action taken in this regard shall also be intimated to this office at the earliest.

Enclosure: As above

**Sd/xxxx
Chairperson**

To

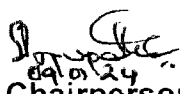
- 1) The Superintending Engineer / CEDC / TANGEDCO, Kancheepuram District
- 2) The Assistant Engineer (O&M), Oli Mohamed Pettai / TANGEDCO, Kancheepuram.

Copy to:

- 1) The District Collector, Kancheepuram District

**TAMILNADU POLLUTION CONTROL BOARD**

- 25
- 2) The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road, Arumbakkam,
Chennai-600 106
 - 3) The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No.CP-5B, SIPCOT Industrial, Growth Centre Vandalur,
Wallajahbad Road, Oragadam, Sriperumpudur Taluk, Kanchipuram Dis-602105
Sriperumbudur
 - ✓ 4) The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
!! B, J.V.L. Tower, 117, N.M. Road, Aminjikarai,
Chennai – 600029
 - 5) File Copy


29.01.24
For Chairperson
22
09.01.2024



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 29.02.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for restoration of power supply to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) – Orders issued – Regarding.

- Ref.:**
1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Water / EB / 2023, dated: 09.01.2024
 2. Hon'ble National Green Tribunal (SZ), Chennai Order dated 16.02.2024 in Appeal No.26 / 2024 (SZ)
 3. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 22.02.2024
 4. Hon'ble Appellate Authority Interim Order dated 28.02.2024 in Application No.9 / 2024 in Appeal 12 / 2024

In the office proceeding 1st cited, it was requested to disconnect the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District as per the powers vested under Section 33A of the Water (P&CP) Act, 1974 as amended for the reasons stated therein.

Whereas, aggrieved by the closure order, the unit has appealed before the Hon'ble National Green Tribunal (SZ), Chennai in Appeal No.26 / 2024 (SZ). The Hon'ble National Green Tribunal (SZ), Chennai vide reference 2nd cited has directed the Board to inspect the unit and submit report before the Hon'ble Appellate Authority, TNPCB, Chennai.

Whereas, vide reference 3rd cited, the Board has directed to restore power supply to the unit for a period of 7 days (i.e. up to 29.02.2024) for the reasons stated therein. However, power supply to the unit was restored by the TANGEDCO only on 27.02.2024.

Whereas, the Hon'ble Appellate Authority vide reference 4th cited, has directed as follows

“This Authority had issued a direction by its order dated 07.02.2024 to restore the electricity for the purpose of conducting inspection and for submission of the report by the respondent-Board. However, due to communication gap, the electricity was restored only yesterday (i.e. 27.02.2024).



TAMILNADU POLLUTION CONTROL BOARD

The respondent-Board is directed to conduct inspection within two weeks and till such time electricity should not be disconnected. The learned counsel for the respondent-Board is directed to communicate the order without waiting for hard copy.

Post the matter on 20.3.2024".

Therefore in exercise of powers conferred under Section 33A of the Water (P&CP) Act, 1974, as amended, it is hereby directed that the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District shall be restored for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) with immediate effect.

The receipt of this proceeding shall be acknowledged.

Enclosure: As above

**Sd/-
Chairperson**


To

1. The Superintending Engineer / CEDC / TANGEDCO, Kancheepuram District
2. The Assistant Engineer (O&M), Oli Mohamed Pettai / TANGEDCO, Kancheepuram.

Copy to:

1. The Managing Director, M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk, Kancheepuram District.
2. The District Collector, Kancheepuram District
3. The Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, First Floor, 950/1, Poonamallee High Road, Arumbakkam, Chennai-600 106
4. The District Environmental Engineer, Tamilnadu Pollution Control Board, Plot No.CP-5B, SIPCOT Industrial, Growth Centre Vandalur, Wallajahbad Road, Oragadam, Sriperumpudur Taluk, Kanchipuram Dis-602105

5. File copy.


29/2/2024
For Chairperson
20
29.02.2024



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Air / EB / 2019, dated: 29.02.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) – Orders issued – Regarding.

- Ref.:**
1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / EB / 2023, dated: 09.01.2024
 2. Hon'ble Appellate Authority Interim Order dated 07.02.2024 in Application No.9 / 2024 in Appeal 12 / 2024
 3. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Air / EB / 2019, dated: 22.02.2024
 4. Hon'ble Appellate Authority Interim Order dated 28.02.2024 in Application No.9 / 2024 in Appeal 12 / 2024

In the office proceeding 1st cited, it was requested to disconnect the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District as per the powers vested under Section 31A of the Air (P&CP) Act, 1981 as amended for the reasons stated therein.

Whereas, aggrieved by the closure order, the unit has appealed before the Hon'ble Appellate Authority in Application No.9 / 2024 in Appeal 12 / 2024. The Hon'ble Appellate Authority vide reference 2nd cited has directed the Board to restore power supply to the unit and inspect the same and submit report.

Whereas, vide reference 3rd cited, the Board has directed to restore power supply to the unit for a period of 7 days (i.e. up to 29.02.2024) for the reasons stated therein. However, power supply to the unit was restored by the TANGEDCO only on 27.02.2024.

Whereas, the Hon'ble Appellate Authority vide reference 4th cited, has directed as follows

“This Authority had issued a direction by its order dated 07.02.2024 to restore the electricity for the purpose of conducting inspection and for submission of the report by the respondent-Board. However, due to communication gap, the electricity was restored only yesterday (i.e. 27.02.2024).



TAMILNADU POLLUTION CONTROL BOARD

The respondent-Board is directed to conduct inspection within two weeks and till such time electricity should not be disconnected. The learned counsel for the respondent-Board is directed to communicate the order without waiting for hard copy.

Post the matter on 20.3.2024".

Therefore in exercise of powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, it is hereby directed that the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District shall be restored for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) with immediate effect.

The receipt of this proceeding shall be acknowledged.

Enclosure: As above

**Sd/-
Chairperson**

To

1. The Superintending Engineer / CEDC / TANGEDCO, Kancheepuram District
2. The Assistant Engineer (O&M), Oli Mohamed Pettai / TANGEDCO, Kancheepuram.

Copy to:

1. The Managing Director, M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk, Kancheepuram District.
2. The District Collector, Kancheepuram District
3. The Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, First Floor, 950/1, Poonamallee High Road, Arumbakkam, Chennai-600 106
4. The District Environmental Engineer, Tamilnadu Pollution Control Board, Plot No.CP-5B, SIPCOT Industrial, Growth Centre Vandalur, Wallajahbad Road, Oragadam, Sriperumpudur Taluk, Kanchipuram Dis-602105

5. File copy.


For Chairperson
29/2/24
29.02.2024



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T1 / F.000579 / SPR / Suspension of Closure / Water /
2024, dated: 18.04.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for Suspension of closure and temporary restoration of power supply to the unit under Section 31A of the Water (Prevention and Control of Pollution) Act, 1981 as amended for a period of 3 months (i.e. up to 17.07.2024) - Orders issued – Regarding

- Ref.:**
1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Water / 2023, dated: 09.01.2024.
 2. Proceeding No.: TNPCB / T1 / F.000579 / SPR / 2024, dated: 23.02.2024
 3. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 22.02.2024
 4. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 29.02.2024
 5. JCEE(M), CPT Letter No. TNPCB / JCEE(M) / CPT / Tech – Board / 2024, dated: 07.03.2024
 6. Hon'ble NGT(SZ) Order dated 05.04.2024 in Appeal No. 26 / 2024
 7. Unit's letter dated 10.04.2024

Whereas, vide reference 1st cited, directions for closure, disconnection of power supply under Section 31A of the Water (Prevention and Control of Pollution) Act, 1981 as amended was issued to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District for causing odour nuisance and for not complying with certain conditions stipulated in the consent order.

Whereas, aggrieved by the closure order, the unit has appealed before the Hon'ble Nation Green Tribunal, Southern Zone (Hon'ble NGT, (SZ)) vide Appeal No. 26/ 2024 and the Hon'ble NGT, (SZ) vide order dated 07.02.2024 has directed the TNPCB to restore power supply to the unit and to carry out the inspection and file report.

Whereas, vide reference 2nd cited, the Board constituted a committee comprising JCEE(M), Chengalpattu, DEE, Sriperumbudur and EE, Corporate Office for carrying out inspection of the unit as per the orders of the Hon'ble Appellate Authority.

Whereas, vide reference 3rd cited, direction for temporary restoration of power supply was issued to the unit for a period of one week for carrying out inspection to the unit. Subsequently, vide reference 4th cited, the same was extended for a period of another two weeks for the reasons stated therein.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Whereas, vide reference 5th cited, the committee recommended that the unit may be permitted to carry out its operation for three months subject to certain conditions so as to assess the adequacy of the improvement measures taken to minimize the odour problem and the status of the complaint from the Public. The committee report was filed before the Hon'ble NGT, (SZ).

Whereas, vide reference 6th cited, the Hon'ble NGT, (SZ) has directed the TNPCB as follows;

".....it would be appropriate to permit the unit to run under the Water Act also, as recommended by the Page 2 of 3 TNPCB for a period of three months, subject to the condition that they comply with the directions issued by the TNPCB.

Let the TNPCB closely monitor the functioning of the unit for three months period, for which, they are allowed to run and furnish the report....."

Whereas, vide reference 7th cited, the unit requested the Board to restore power supply to the unit as per the orders of the Hon'ble NGT, (SZ).

In the light of the said facts, it is decided to issue directions for suspension of closure and temporary restoration of power supply to the unit for a period of three months (i.e. up to 17.07.2024) to comply with certain conditions so as to assess the adequacy of the improvement measures taken by the unit.

Therefore, in exercise of the powers conferred under Section 31A of the Water (P&CP) Act, 1981, as amended, it is hereby directed that the direction for closure, and disconnection of power supply issued to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District is suspended for period of three months (i.e. up to 17.07.2024) to comply with the following conditions.

1. The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of digester and an adequate wet scrubber followed by an activated carbon adsorption tower for the control of odour generated from the digestion process within three months' time.
2. The unit shall provide a suitable control mechanism to ensure the entire mist spray pipeline network functions all the time during production.
3. The unit shall provide CCTV cameras to monitor the operation of the mist spray pipelines in all the places including raw material storage area and of the APC measures provided to pulverizers and connect the same with CAC of TNPCB within three months' time.



TAMILNADU POLLUTION CONTROL BOARD

4. The unit shall improve the Air Pollution Control measure provided to the pulverisers by plugging all the leaks in the pneumatic conveyers, transfer pipelines and the pulveriser and by providing a bag filter of adequate capacity within three months so as to completely arrest the fine dust emission from the pulverizing operation.
5. The unit shall provide a detailed proposal along with time line within three months for the installation of bio-filter with suitable blower arrangement to push the air containing odour causing substances from western side to eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.
6. The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation
7. The unit shall operate the plant only during day time i.e. from 6 AM to 6 PM to avoid odour and air pollution in the nearby village during night time
8. The unit shall ensure that raw material i.e. sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material.
9. The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation.
10. The unit shall develop thick green belt at all the open spaces available at back yard excluding electrical overhead line area.

The receipt of this proceeding shall be acknowledged.

**Sd/-
Chairperson**

To:

The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk,
Kancheepuram District.

Copy to:

1. The District Collector,
Kancheepuram District.
2. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106



TAMILNADU POLLUTION CONTROL BOARD

3. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No.CP-5B, SIPCOT Industrial Growth Centre,
Oragadam, Sriperumpudur Taluk,
Kanchipuram Dis-602105
4. The Superintending Engineer / CEDC / TANGEDCO,
Kancheepuram District
5. The Assistant Engineer (O&M),
Oli Mohamed Pettai / TANGEDCO, Kancheepuram.
6. File Copy

Star
18/4/24
For Chairperson

J
18/4/24



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T1 / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2024, dated: 18.04.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for restoration of power supply to the unit under Section 31A of the Water (Prevention and Control of Pollution) Act, 1981 as amended for a period of three months (i.e. up to 16.07.2024) – Orders issued – Regarding..

Ref.: 1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Water / EB / 2023, dated: 09.01.2024
2. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 29.02.2024
3. Proceeding No.: TNPCB / T1 / F.000579 / SPR / Suspension of Closure / Water / 2024, dated: 18.04.2024 (Copy enclosed)

In the office proceeding 1st cited, it was requested to disconnect the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District as per the powers vested under Section 31A of the Water (P&CP) Act, 1981 as amended for the reasons stated therein.

Further vide Board's proceeding 2nd cited orders were issued for restoration of power supply to the unit for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) for the reasons stated therein.

Now, in the Board's proceeding 3rd cited, orders have been issued for suspension of closure and restoration of power supply to the unit under Section 31A of the Water (P&CP) Act, 1981, as amended for the reasons and conditions stated therein.

Therefore, in exercise of powers conferred under Section 31A of the Water (P&CP) Act, 1981, as amended, it is hereby directed that the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District shall be restored for period of three months (i.e. up to 17.07.2024) with immediate effect.

The receipt of the proceedings shall be acknowledged and the action taken in this regard shall also be intimated to this office at the earliest.

Enclosure: As above

**Sd/-
Chairperson**



TAMILNADU POLLUTION CONTROL BOARD

To

1. The Superintending Engineer / CEDC / TANGEDCO,
Kancheepuram District
2. The Assistant Engineer (O&M),
Oli Mohamed Pettai / TANGEDCO, Kancheepuram.

Copy to:

1. The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk,
Kancheepuram District.
2. The District Collector,
Kancheepuram District
3. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106
4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No.CP-5B, SIPCOT Industrial Growth Centre,
Oragadam, Sriperumpudur Taluk,
Kanchipuram Dis-602105
5. File copy.

Ala
18/4/24
For Chairperson

P
18/4/24

**TAMILNADU POLLUTION CONTROL BOARD**

Proceeding No.: TNPCB / T1 / F.000579 / SPR / Suspension of Closure / Air /

2024, dated: 18.04.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for Suspension of closure and temporary restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended for a period of 3 months (i.e. up to 17.07.2024) – Orders issued – Regarding

- Ref.:**
1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / 2023, dated: 09.01.2024.
 2. Proceeding No.: TNPCB / T1 / F.000579 / SPR / 2024, dated: 23.02.2024
 3. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 22.02.2024
 4. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water / EB / 2019, dated: 29.02.2024
 5. JCEE(M), CPT Letter No. TNPCB / JCEE(M) / CPT / Tech – Board / 2024, dated: 07.03.2024
 6. Hon'ble Appellate Authority Order dated 20.03.2024 in Application No.09 / 2024 in Appeal 12 / 2024
 7. Unit's letter dated 10.04.2024

Whereas, vide reference 1st cited, directions for closure, disconnection of power supply under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended was issued to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District for causing odour nuisance and for not complying with certain conditions stipulated in the consent order.

Whereas, aggrieved by the closure order, the unit has appealed before the Hon'ble Appellate Authority vide Application No.9 / 2024 in Appeal 12 / 2024 and the Hon'ble Appellate Authority vide order dated 07.02.2024 has directed the TNPCB to restore power supply to the unit and to carry out the inspection and file report.

Whereas, vide reference 2nd cited, the Board constituted a committee comprising JCEE(M), Chengalpattu, DEE, Sriperumbudur and EE, Corporate Office for carrying out inspection of the unit as per the orders of the Hon'ble Appellate Authority.

Whereas, vide reference 3rd cited, direction for temporary restoration of power supply was issued to the unit for a period of one week for carrying out inspection to the unit. Subsequently, vide reference 4th cited, the same was extended for a period of another two weeks for the reasons stated therein.



TAMILNADU POLLUTION CONTROL BOARD

Whereas, vide reference 5th cited, the committee recommended that the unit may be permitted to carry out its operation for three months subject to certain conditions so as to assess the adequacy of the improvement measures taken to minimize the odour problem and the status of the complaint from the Public. The committee report was filed before the Hon'ble Appellate Authority.

Whereas, vide reference 6th cited, the Hon'ble Appellate Authority has directed the TNPCB as follows;

"In view of the recommendations made by the Joint Committee, for the purpose of observing the adequacy of the improvements, a direction is given to the respondent Board to permit the operation of the unit and to submit the inspection report after three months. Until further orders to continue the electricity supply for the purpose of running the unit."

Whereas, vide reference 7th cited, the unit requested the Board to restore power supply to the unit as per the orders of the Hon'ble Appellate Authority.

In the light of the said facts, it is decided to issue directions for suspension of closure and temporary restoration of power supply to the unit for a period of three months (i.e. up to 17.07.2024) to comply with certain conditions so as to assess the adequacy of the improvement measures taken by the unit.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, it is hereby directed that the direction for closure, and disconnection of power supply issued to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District is suspended for period of three months (i.e. up to 17.07.2024) to comply with the following conditions.

1. The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of digester and an adequate wet scrubber followed by an activated carbon adsorption tower for the control of odour generated from the digestion process within three months' time.
2. The unit shall provide a suitable control mechanism to ensure the entire mist spray pipeline network functions all the time during production.
3. The unit shall provide CCTV cameras to monitor the operation of the mist spray pipelines in all the places including raw material storage area and of the APC measures provided to pulverizers and connect the same with CAC of TNPCB within three months' time.



TAMILNADU POLLUTION CONTROL BOARD

4. The unit shall improve the Air Pollution Control measure provided to the pulverisers by plugging all the leaks in the pneumatic conveyers, transfer pipelines and the pulveriser and by providing a bag filter of adequate capacity within three months so as to completely arrest the fine dust emission from the pulverizing operation.
5. The unit shall provide a detailed proposal along with time line within three months for the installation of bio-filter with suitable blower arrangement to push the air containing odour causing substances from western side to eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.
6. The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation
7. The unit shall operate the plant only during day time i.e. from 6 AM to 6 PM to avoid odour and air pollution in the nearby village during night time
8. The unit shall ensure that raw material i.e. sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material.
9. The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation.
10. The unit shall develop thick green belt at all the open spaces available at back yard excluding electrical overhead line area.

The receipt of this proceeding shall be acknowledged.

**Sd/-
Chairperson**

To:

The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk,
Kancheepuram District.

Copy to:

1. The District Collector,
Kancheepuram District.
2. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106



TAMILNADU POLLUTION CONTROL BOARD

3. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No.CP-5B, SIPCOT Industrial Growth Centre,
Oragadam, Sriperumpudur Taluk,
Kanchipuram Dis-602105
4. The Superintending Engineer / CEDC / TANGEDCO,
Kancheepuram District
5. The Assistant Engineer (O&M),
Oli Mohamed Pettai / TANGEDCO, Kancheepuram.
6. File Copy

dar
18/4/24
For Chairperson

28
18/4/24



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T1 / F.000579 / SPR / Temporary restoration of power supply / Air / EB / 2024, dated: 18.04.2024

Sub.: TNPCB – Industries – M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction for restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended for a period of three months (i.e. up to -- 17.07.2024) – Orders issued – Regarding..

Ref.: 1. Proceeding No.: TNPCB / T1 / F.000579 / Closure / Air / EB / 2023, dated: 09.01.2024
2. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Air / EB / 2019, dated: 29.02.2024
3. Proceeding No.: TNPCB / T1 / F.000579 / SPR / Suspension of Closure / Air / 2024, dated: 18.04.2024 (Copy enclosed)

In the office proceeding 1st cited, it was requested to disconnect the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District as per the powers vested under Section 31A of the Air (P&CP) Act, 1981 as amended for the reasons stated therein.

Further vide Board's proceeding 2nd cited orders were issued for restoration of power supply to the unit for a period of 2 weeks from the date of restoration of power supply to the unit on 27.02.2024 (i.e. up to 12.03.2024) for the reasons stated therein.

Now, in the Board's proceeding 3rd cited, orders have been issued for suspension of closure and restoration of power supply to the unit under Section 31A of the Air (P&CP) Act, 1981, as amended for the reasons and conditions stated therein.

Therefore, in exercise of powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, it is hereby directed that the power supply to the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District shall be restored for period of three months (i.e. up to 17.07.2024) with immediate effect.

The receipt of the proceedings shall be acknowledged and the action taken in this regard shall also be intimated to this office at the earliest.

Enclosure: As above

**Sd/-
Chairperson**



TAMILNADU POLLUTION CONTROL BOARD

To

1. The Superintending Engineer / CEDC / TANGEDCO,
Kancheepuram District
2. The Assistant Engineer (O&M),
Oli Mohamed Pettai / TANGEDCO, Kancheepuram.

Copy to:

1. The Managing Director,
M/s. Prakash Foods & Feed Mills Private Ltd,
S.F.No.30/2 etc., Keelambi Village, Kancheepuram Taluk,
Kancheepuram District.
2. The District Collector,
Kancheepuram District
3. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106
4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No.CP-5B, SIPCOT Industrial Growth Centre,
Oragadam, Sriperumpudur Taluk,
Kanchipuram Dis-602105
5. File copy.

Jan
18/10/14
For Chairperson

J
18/10/14

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.**

Original Application No. 131 of 2024

S. Mahesh, Co-ordinator,
Makkal Mandram,
Sengodiyur Village (Mangalapadi),
Melkathirpur Post, Kanchipuram-631502

...Applicant

Vs.

Dr. D.V.R. Prakash Rao, Ph.D.,
Founder and Managing Director,
Prakash Foods and Feeds Mills Pvt. Ltd,
Ariyaperumbakkam
Kanchipuram-631502 & 2 ors

...Respondents

**REPLY AFFIDAVIT FILED BY THE
THIRD RESPONDENT – DISTRICT
ENVIRONMENTAL ENGINEER
(DEE), TAMIL NADU POLLUTION
CONTROL BOARD (TNPCB)**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date: 10.10.2024

Date of hearing on:22.10.2024